

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

CP (IB) No. 273/Chd/Hry/2022

IN THE MATTER OF:
Central Bank of India

...

Petitioner

Versus

Arvind Kumar Saraf

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 15.02.2024

CORAM:

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Raghav Kapoor, Advocate.

For the Respondent : Mr. Raghav Kakkar, Advocate.

ORDER

Vakalatnama of Mr. Raghav Kakkar vide Diary No. 01568/1 dated 19.01.2024 is taken on record. The Ld. Counsel, Mr. Raghav Kapoor, appearing for the Central Bank of India seeks an adjournment on the ground of settlement. However, since with the filing of the Section 95 petition, the interim moratorium gets triggered, no RP is appointed so far. The petitioner has proposed Mr. Pawan Garg as RP. Credentials of Mr. Pawan Garg, RP has been checked and verified by the Registry. As per the said report, no adverse remark has been found against the said Insolvency Professional in the website of ibbi.gov.in. Thus, Mr. Pawan Garg, is appointed as Resolution Professional under Section 97 of the I&B Code, 2016 and is directed to comply with the provisions of Section 99 of the I&B Code, 2016. The RP is directed to file report within ten days and supply a copy of the report to the personal guarantor/respondent.

February 15, 2024

Mukta

Learned counsel for the petitioner is directed to inform the RP about his appointment during the course of the day. Let the matter be listed on 18.03.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)